

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1026/92

date of decision : 23-11-1992

K. Ch. Narasimha Rao : Applicant

versus

1. The Senior Divl. Commercial
Superintendent
SC Railway, Vijayawada

2. The Chief Commercial
Superintendent
SC Railway, Rail Nilayam
Secunderabad

3. The Sr. Divl. Personnel
Officer, SC Railway
Vijayawada

: Respondents

Counsel for the applicant : G. Rama Rao, Advocate

Counsel for the respondents : N.V. Ramana, Standing
Counsel for Railways

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Judgement

(As per Hon. Mr. R. Balasubramanian, Member (Admn.)

Heard Shri Venkateswarulu for Mr. G. Rama Rao, Counsel
for the applicant and Mr. N.V. Ramana, Standing Counsel for
the Railways.

2. The applicant prays for a direction to the respondents
to regularise his services based on the Hon. Supreme Court
Judgement as a result of which contract labour system was

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abolished in Refreshment rooms and Pantry cars.

3. The applicant is working as a cleaner in the Vegetarian Refreshment room, Vijayawada. Learned counsel for the applicant drew our attention to the Judgement dated 4-11-1992 of this Tribunal in OA.333/92 and stated that it covers this case fully. We are therefore giving the same direction to the respondents to consider cases of all contract labour engaged after 28-7-1987 also in the same manner as others and prepare a revised list upto the date when the contract labour system was actually terminated (emphasis supplied). This should be the list of Railways for future ^{action} in respect of contract labours converted into the casual labour.

4. We dispose of this OA accordingly with no orders as to costs.

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

T. Chandrasekara Reddy
(T. Chandrasekara Reddy)
Member (Judl)

Dated November, 23, 1992
Dictated in the Open Court

Deputy Registrar (J)

To

1. The Senior Divisional Commercial Superintendent,
sk S.C.Rly. vijayawada.
2. The Chief Commercial Superintendent,
S.C.Rly, Railnilayam, Secunderabad.
3. The Sr.Divisional Personnel,Officer, S.C.Rly, vijayawada.
4. One copy to Mr.G.Rama Rao, Advocate, Flat No.10,
Baghlingampally. Hyderabad.
5. One copy to Mr.N.v.Ramana, SC for Rlys CAT.Hyd.
6. One spare copy.

pvm.

TYPED BY

② COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER (JUDL)

Dated: 23-11-1992

~~ORDER~~ JUDGMENT:

R.A. /C.A. /M.A.No

in

O.A.No. 1026/92

T.A.No.

(wp.No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

~~Dismissed~~

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No orders as to costs

Central Administrative Tribunal

DESPATCH

- 1 DEC 1992

HYDERABAD BENCH.

pvm